

**MR. SPEAKER:** Yes, you can put one supplementary.

**SHRI SAMAR MUKHERJEE:** Will the hon. Minister state whether it is not a fact that the Chief Minister was called for some conference in Delhi on the 5th June, and to attend that conference the Chief Minister was here? May I know whether it is a fact that the Chief Minister wrote a letter to the Home Minister urging him to send CRP immediately to Tripura and left that letter in Delhi? May I know whether it is a fact that in that letter the Chief Minister mentioned, "I am rushing to Tripura because I have got information that there has been some incident, that is why I could not meet you"? Let that letter be placed here. I myself repeatedly tried to contact the Home Minister. At least our comrade, Shri H. S. Surjeet contacted him and after that, he sent the force. Is it a fact or not? Whether it is a fact that those forces were hold up at Gauhati because of inclement weather and after this holocaust, the forces reached Tripura? I want clarification on these points.

**SHRIMATI INDIRA GANDHI:** The hon. Member has answered Shri Swmay's question that the Tripura Government did not have prior information. This is what has come out of this long question. The facts as stated by you are that as soon as the Home Minister got the request, troops were rushed. If there is bad weather, it is not our fault. We cannot control the weather.

### **Implementation of Shillong Agreement**

\*655. **SHRI CHITTA BASU:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the terms of settlement of 1975 Shillong Agreement between the people of Nagaland and Government;

(b) the extent to which the agreement has been implemented so far;

(c) whether the third clause which relates to the durable solution of 'Naga Political Problem' has since been implemented;

(d) if not, the reasons therefor; and

(e) the further steps Government propose to take in this direction?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):** (a) to (e). Terms of Shillong Agreement are as follows:—

(i) The representatives of the underground organisations conveyed their decision, of their own volition, to accept, without condition, the Constitution of India;

(ii) It was agreed that the arms, now underground, would be brought out and deposited at appointed places. Details for giving effect to this Agreement will be worked out between them and representatives of the Government, the Security Forces and members of Liaison Committee;

(iii) It was agreed that the representatives of the underground organisations should have reasonable time to formulate other issues for discussion for final settlement.

2. Only clause (iii) still remains to be implemented. Government on their part have fulfilled their commitments, it is now for ex-underground leaders to formulate other issues, which they think necessary for discussions.

**SHRI CHITTA BASU:** It has been stated by the hon. Minister that it is now for ex-underground leaders to formulate other issues which they think necessary for discussions. May I know in this context whether some underground leaders met the hon. Home Minister in April last and had some discussions? Whether in the course of that discussion, certain proposals emerged if so, what was the reaction of the Government of India towards those proposals? May I also know whether it has been suggested by underground leaders that in the course of future discussions between the Government of India and the underground leaders, Mr. Phizo should be involved in the discussion so that there can be a permanent solution to the Naga problem? If so, what has been the reaction of the Government towards that proposal?

**SHRI YOGENDRA MAKWANA:** These ex-underground leaders say that their leader is Phizo and that we should hold discussions with him. But Phizo is not our national. He is a foreign national; he is a citizen of U.K. So, the very first condition of the agreement which they have accepted is not fulfilled. The Government of India cannot hold talks with Phizo.

**SHRI CHITTA BASU:** May I know from the hon. Minister whether he is aware of the fact that an interim Government of Peoples' Republic of Nagaland had been set up under the leadership of Muivahi and that they have, of late, conducted certain raids on the border villages between Burma and Nagaland? If so, what action do the Government propose to take in this regard? May I know whether it is a fact that this interim Government have received Chinese arms and that they are using them against Nagaland people?

**गृह मंत्री (श्री जैल सिंह) :** इस बात का भारत सरकार को इल्म है और इस बात का भी इल्म है कि वे जो बागी हैं, वे विदेशी शस्त्रों का इस्तेमाल करने हैं। इसके साथ साथ जो एकम ब्रंडरग्राउंडज थे, उनकी रिक्वेस्ट भी आती है। अभी थोड़ी देर हुई वे यहां आये थे। उन्होंने प्रधानमंत्री से भी साधना की थी और वे मुझसे भी मिले थे। उनकी इच्छा थी कि फिजो को बलाया जाये। लेकिन यह पासिबल नहीं था, क्योंकि फिजो इंडियन सिटिजन नहीं है और भारत के किसी हिस्से के मुताबिक किसी विदेश को बला कर बात करना दुस्त नहीं है। किसी विदेशी को बला कर और बात की जा सकती है अगर विदेशी आये, तो उनसे मिल भी सकते हैं। लेकिन किसी विदेशी के साथ नागालैण्ड के सम्बन्ध में बात करना दुस्त नहीं है।

असल बात यह है कि शिलांग एग्रीमेंट की तीसरी क्लाज अभी तक पूरी नहीं हो सकी है। यह सरकार का कसूर नहीं है। उन्होंने प्रोजेक्ट देनी थी। वे कोई प्रोजेक्ट इस लिये नहीं ला सके कि वे दुविधा में हैं। उनमें से कुछ चाहते हैं कि फिजो को साथ लिया जाये और कुछ चाहते हैं कि फिजो कि जरूरत नहीं है। इस लिये अभी तक यह मुकम्मल नहीं हो सका।

मगर बार्डर पर हमारी फौज और हमारी बार्डर पोस्ट बहुत मजबूत है। किसी बात का जिक्र करने की जरूरत नहीं है। वे कहीं न कहीं चोरी छिपे इक्का दुक्का ढंग कर के चले जाते हैं। इसके लिये

कोई चिन्ता की जरूरत नहीं है। भारत सरकार पूरी तरह जागरूक है और पूरी तैयारी है इस लिये कोई नहीं आ सकता है।

**SHRI CHINGWANG KONYAK:** I would like to know whether there is any proposal to have a talk with those underground leaders who have not accepted the Shillong accord.

**SHRI YOGENDRA MAKWANA:** There is no such proposal.

**SHRI JYOTIRMOY BOSU:** The people in Nagaland, throughout the period of thirty years, have been given a very very raw deal. They are talking about Shillong Agreement. May I ask the Minister whether it is a fact that in blatant violation of the Shillong Agreement Indian security forces, stationed at Melorj in Phek District in Nagaland had arrested 18 members of the Naga group and they were put in Kohima jail for a long time? Is it also a fact that the persons involved were moving within the limit of peace keeping measures, which was quite within their rights according to understanding and their arrest and imprisonment by the Indian Security Forces is unlawful, illegal and in total blatant violation of the Shillong Agreement?

Don't carry coal to Newcastle.

**श्री जैल सिंह :** मैंने पहले ही कहा है कि ऐसे इक्का दुक्का छोटे मोटे वाक्यात दे करते रहते हैं और शिलांग एग्रीमेंट.....

**SHRI JYOTIRMOY BOSU:** I said you are doing it. You are violating the Agreement, inciting them and provoking them.

**श्री जैल सिंह :** माननीय सदस्य जरा शांति से सुने। मैंने पहले भी यह बात कही थी कि शिलांग एग्रीमेंट की तीसरी क्लाज मुकम्मल नहीं हुई और वह नामुक्कमल मलिये रही है कि उन्होंने बताना था, और उनमें दुविधा हो गई है, उनमें डिफरेंसिज पैदा हो गये हैं। कुछ चाहते हैं कि फिजो को साथ लिया जाये, कुछ नहीं जो फिजो के साथी हैं...  
(व्यवधान)

**SHRI JYOTIRMOY BOSU:** Is it a proper reply by the Home Minister?

Sardar Vallabhbhai Patel was also the Home Minister. A former Home Minister is sitting here.

**अध्यक्ष महोदय :** मंत्री महोदय ने माननीय सदस्य का सवाल नहीं समझा।

**श्री ज्योतिर्नय बसु :** क्या मैं हिन्दी में बोल उर्दू में बोलू ?

**प्रधान मंत्री (श्रीमती इंदिरा गांधी) :** बेशक बंगाली में बोलिये। अगर कोई नागा भाषा जानते हो, तो उसी में बोल दीजिये।

श्रीमती जी ने जो कहा है, उसका मतलब यह है कि हो सकता है कि कोई वाक्या जैसे उनकी तरफ से हो गया, हमारी तरफ से भी पुलिस की तरफ से कभी हो सकता है। लेकिन उसके माने ये नहीं है कि जान रख कर शिलांग एकाई को तोड़ने की कोशिश में लगे हों। ऐसे वाक्यात जरूर हुए। जिस के बारे में उन्होंने जिक्र किया, उसके बारे में मुझे इस वक़्त याद नहीं पड़ता है। लेकिन मुझे यह मालूम है कि ऐसा एक आध जगह हुआ। लेकिन **वाई एंड लाज एकाई** अच्छी तरह से चल रहा है, चल रहा था, और खाली पिछले दिनों कुछ थोड़ा गड़बड़ हुआ था। माननीय सदस्यों को मालूम है कि किस कठिनाई से यह एकाई हुआ है। कितने दिन बातें करनी पड़ीं, कितना एक कामला दोनों के बीच में था जिसके लिये हिस्टोरिकल रीजन्स थे क्योंकि कुछ ऐसी ताकतें वहां पर भी जो बराबर नाग, लोगों से कहती थी कि तम्हारे हिन्दुस्तान से कोई वास्ता नहीं है, तुम्हारा धर्म अलग है यहां तक कि बहुत से नागा समझते थे कि भारत में दूसरे धर्म है ही नहीं, जैसे अशिचयनिटी नहीं है। जब हम लोग मिले हैं और लम्बी बातें हुई हैं तो आहिस्ते आहिस्ते ये सब भय दूर हुए हैं और यह एकाई हुई। गलती कुछ हमारे लोगों से भी बीच में हुई है और कुछ उन लोगों ने भी की है। लेकिन ऐसे सवाल और इस प्रकार से करने से यह जो जुड़ रहा है, वह टूटे नहीं, हमारा सब का उस तरफ ध्यान जाना चाहिये।

**सीमा सुरक्षा बल तथा प्रशिक्षण केन्द्र मेस (हजारी बाग) बिहारी जवान**

\* 657. **श्री रीत लाल प्रसाद वर्मा :** क्या गृह मंत्री यह गताने की कृपा करेंगे कि :

(क) क्या सीमा सुरक्षा बल में तथा प्रशिक्षण केन्द्र मेस (हजारीबाग) में बिहार के जवानों की उम्मीद की जा रही है जबकि इस संबंध में बने नियमों के अनुसार 80 प्रतिशत स्थानीय लोगों को भर्ती किया जाना अनिवार्य है ;

(ख) क्या दक्षिण भावहीय जवानों की भर्ती लिये 166 सेंटीमीटर ऊंचाई निर्धारित है तथा

बिहारी जवानों के लिये 170 सेंटीमीटर -

(ग) क्या इस केन्द्र में तथा सीमा सुरक्षा बल में बिहार के जवानों की संख्या नगण्य है ; और

(घ) यदि हां, तो इस बारे में क्या कार्रवाई करने का विचार है ?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI YOGENDER MAKWANA):  
(a) to (c): No, Sir.

(d): Does not arise.

**श्री रीत लाल प्रसाद वर्मा :** अध्यक्ष महोदय, यह जवाब विष्कुल गलत है। जहां तक मुझे जानकारी है और वहां के लोगों ने जो मुझे लिखा है उसके अनुसार यह भेदभाव वहां पर किया जा रहा है। अगर नहीं किया जा रहा है तो मंत्री महोदय बतलायेंगे कि 1975 से अब तक यह जो ट्रेनिंग स्कूल है उसमें कितने बिहारी लोगों ने प्रवेश पाया है ? अगर नहीं प्रवेश पाया है तो अयोग्यता के कौन कौन से आधार हैं।

SHRI YOGENDRA MAKWANA:  
The quote was fixed in February, 1979 according to which 30 per cent is from Bihar. The hon. Member wants details from 1977. In 1977, the number of persons from Bihar is 138 out of 448; in 1978, it is 208 out of 552 and in 1979, it is 262 out of 489. It is more than 30 per cent quota.

**श्री रीत लाल प्रसाद वर्मा :** अध्यक्ष महोदय, मंत्री महोदय ने यह बताया है लेकिन जो 80 परसेंट वहां भर्ती होने का प्रावजन है उसके अनुसार नहीं हो रहा है और आसपास के लोगों में इस से भारी असंतोष है। अभी छोटा नागपुर में झारखंड युक्ति मोर्चा और भी कुछ विरोधी ताकतें अफवाह फैलाती रहती हैं कि छोटा नागपुर के इलाके में जो स्कूल है उस में हरिजन और आदिवासी कुछ भी नहीं लिये जाते, इसलिए मैं चाहूंगा कि सदन के सदस्यों की एक कमेटी बने अथवा गवर्नमेंट की कोई कमेटी बने जो इस की जांच करे। क्या माननीय मंत्री जी यह कमेटी चाहे गवर्नमेंट की या संसद सदस्यों की बनाने के प्रश्न पर विचार करेंगे ?

SHRI YOGENDRA MAKWANA:  
The question does not arise because, as laid down in February, 1979, the quota of 30 per cent is already recruit-